

ITEM NO.36

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12015/2022

(Arising out of impugned final judgment and order dated 21-09-2022 in GAN No. 780/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MUKHTAR ANSARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.192971/2022-EXEMPTION FROM FILING O.T.)

Date : 02-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Nizam Pasha, Adv.

For Respondent(s)

Ms. Garima Prasad, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Sharjeel Ahmad, Adv.
Mr. Shubham Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on the prayer for interim stay.

By way of ad-interim relief, there shall be stay of the operation of the impugned judgment and order dated 21.09.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

